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CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR

Date of order : 16.4.96

O.A. No. 107/96

S.P.Choudhary ..... Applicant

vs.

Union of India & Ors. ..... Respondents

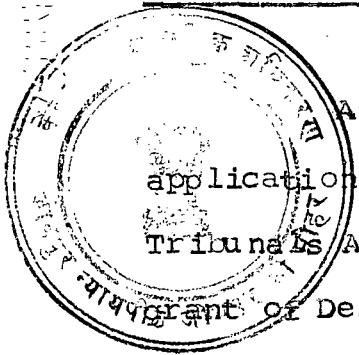
Present

Mr. N. K. Khandelwal, Advocate, for the Applicant.

COURT

THE HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN  
THE HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

PER HON'BLE MR. GOPAL KRISHNA :



Applicant Shri S.P.Choudhary in this application under section 19 of the Administrative Tribunals Act, 1985, has claimed a direction for grant of Dearness Relief to him from the date pension was granted to him as also for a direction to the respondents to extend the facility of Complementary Passes and Medical facilities treating him at par with other retired Railway employees.

2. We have heard the learned counsel for the applicant. He does not press his claim for grant of Dearness Relief on pension as he is re-employed as an ~~Assistant Professor of Law in the University of Jodhpur.~~

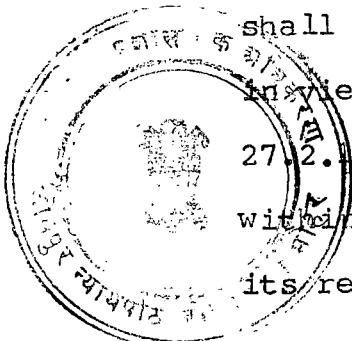
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the  
So far as his claim for grant of post retirement  
complementary passes and medical facilities  
the  
treating him at par with other retired Railway  
employees is concerned, the applicant's counsel  
states that the applicant shall make a fresh  
representation to the respondents.

3. In view of the facts stated above,  
the present application is disposed of at the  
stage of admission with a direction to the  
respondents that if the applicant makes a repre-  
sentation to the concerned authority for grant of  
facility of privilege passes and medical facilities  
within a period of one month from today, the same  
shall be examined and decided on merits keeping  
in view the decision in O.A. No. 205/94 dated  
27.2.1996 of a Division Bench of this Tribunal,  
within a period of three months from the date of  
its receipt.



  
( S.P.BISWAS )  
Member (A)

  
( GOPAL KRISHNA )  
Vice Chairman

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